

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF **BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED**

1	Name Of Corporate Person	BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED
2	Date Of Incorporation Of Corporate Person	02.01.2019
3	Authority Under Which Corporate Person Is Incorporated / Registered	REGISTRAR OF COMPANIES – CHANDIGARH
4	Corporate Identity Number Of Corporate Person	U72200CH2019PTC042315
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	131 SECTOR 44A, Chandigarh, CHANDIGARH, Chandigarh, India, 160047
6	Liquidation Commencement Date Of Corporate Person	10.05.2025
7	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Manoj Kumar Anand, Add: - 3rd Floor, 2nd Community Centre, (Near PVR/McDonald's), Naraina, New Delhi-110028 Email: brandvl2025@gmail.com Phone No: - 011-45051903,45641903 Registration No: IBBI/IPA-001/ IBBI/IPA-001/IP-P00084/2017-18/ 10180
8	Last Date For Submission Of Claims	20.07.2025

Notice is hereby given that the **BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED** has commenced voluntary liquidation on 10.05.2025 (ROC (Chandigarh) approval yet to come for relevant Form MGT-14 and after that relevant Form GNL-2 shall be filed).

The stakeholders of **BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED** are hereby called upon to submit proof of their claims, on or before **20.07.2025** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Manoj Kumar Anand Liquidator
BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED
IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180
E-mail ID: - brandvl2025@gmail.com
Contact No: - 011-45051903,45641903

Place: New Delhi
Date: 21.06.2025

14-pointaction plantosave groundwater

TRIBUNE NEWS SERVICE

CHANDIGARH, JUNE 20 The Punjab Government on Friday approved a 14-point action plan to preserve and replenish groundwater.

According to a statement, the Integrated State Water Plan includes measures like the setting up of treatment plants by private players, tapping of Ghaggar water and the construction of choke dams. However, the statement did not mention the date for its rollout.

The plan was okayed during a meeting of the Water Resources Department chaired by CM Bhagwant Mann.

The move has come as the state is facing over-exploitation of its groundwater resources, mainly due to the transplantation of water-guzzling paddy over 30 lakh hectares, stocking fears of desertification. The CM said the water table had been declining at an annual rate of 0.7 metre due to extraction of 5.2 billion cubic metre of the groundwater per year.

7.4 kg ICE smuggled from Pak seized in border village

TRIBUNE NEWS SERVICE

AMRITSAR, JUNE 20 The Border Security Force (BSF) has confiscated over 7.4 kg methamphetamine, popularly known as ICE or crystal myth, from Mode border village here.

The contraband, worth several crores in the international market, was trafficked using an assembled drone that was neutralised by the BSF at the international border. It crashed in the agricultural fields at Mode village in Amritsar around 2.30 am.

Acting on a tip-off by the BSF intelligence wing, a late night strategic operation was launched along the border, leading to the seizure of ICE, said the BSF authorities.

"Around 2.30 am, a search operation led to the seizure of an assembled drone with which a bag was tied. Seven packets of ICE, having gross



BSF officials showcase the seized ICE in Amritsar on Friday. TRIBUNE PHOTO

weight 7.470 kg, were found in the bag. The drug was found in an agricultural field near Mode village in Amritsar district," said BSF spokesman.

Over the past couple of years, there has been a rise in ICE smuggling. As per

the police, 22 kg ICE was seized in 2024 as compared to just 2 kg in 2023. In 2022, the special task force seized around 22 kg ICE from Ludhiana. However, at that time, police officials thought it to be an isolated case of drug

being smuggled to other parts of the country.

"ICE is a party drug, which is popular in metro cities. There are few takers of this drug in the border state. Punjab is only a transit route for the drug," said a senior police official.

Parties slam Omar over water remark

TRIBUNE NEWS SERVICE

CHANDIGARH, JUNE 20 Political parties on Friday slammed J&K Chief Minister Omar Abdullah's remark over the Indus water rights.

Ruling AAP spokesperson Neel Garg accused Omar of politicising the water issue.

Garg said the authority to decide on the sharing of river waters lied with the Centre. "Hence, Omar cannot take a unilateral decision on this matter," he said. Garg said, like J&K, Punjab was also a border state. Whenever a war

took place, Punjab became a battleground, he said.

"And when the country needs foodgrains, it becomes the granary of the nation. Now that there is water available, Punjab has a legitimate claim over it," he said.

The Punjab Congress and the SAD too slammed the remark. Punjab Congress president Amrinder Singh Raja Warring said the statement of Omar that he would not allow the water from three J&K rivers to flow to Punjab, Haryana and Rajasthan was absurd, to say the least.

BKM COLLEGE OF EDUCATION Balachaur (Nawanshahr)

Online Applications are invited for Post/s of ASSISTANT PROFESSORS at <https://facultyjobs.puchd.ac.in> on Regular Basis in the Subjects of Perspective in Education (1) & Pedagogy of Punjabi (1), Hindi (1), English (1), Social Studies (1), Science (1), Mathematics (1), Sanskrit (1), Computer Science (1), Commerce (1). Eligible candidates in accordance with the qualifications laid down by the UGC/ NCTE/ State Govt/ Panjab University within 30 days from the publication of the advertisement. Reservation for S.C./S.T. Candidates and persons with disabilities as per rules of P.G. Govt.

CHAIRMAN 98768-97585, 98144-30037

PUBLIC NOTICE

To develop a residential colony named HLP Palmillas 3 in Village Ramgarh Bhudda, Zirakpur (under the jurisdiction of Nagar Council Zirakpur), Licence No. LDC/CA-ADC (UD)/2024/442, dated 16.01.2024, was granted through Letter No. LDC/CA-ADC (UD)/2024/442, dated 16.01.2024 to M/s HLP Infratech LLP by the Additional Deputy Commissioner-cum-Competent Authority, Housing and Urban Development, S.A.S. Nagar. Now, the coloniser/builder has sent a request to approve the revised layout plan of the colony named "HLP Palmillas 3", Village Ramgarh Bhudda, Zirakpur, by adding the 2 bighas 7 biswa 0 biswas in which the following Kharsa/khewat/khatoni numbers are included: khewat/khatoni No. 177/199 khasra No. 857/475/1 (2-9-0), and khewat/khatoni No. 186/151, 152, 153, Khasra No. 948/136 (1-16-0) and khewat/khatoni No. 146/154 khasra No. 947/136 (0-7-0), which has been technical approved by STP Field 2 through E-Naksha portal. Before a decision is made on the approval of the revised layout plan DRG No. AR-02 (A) dated May 13, 2025 for the "HLP Palmillas 3" colony in Village Ramgarh Bhudda, Zirakpur, the public is hereby requested through this public notice to submit their suggestions or objections. It is hereby informed to the desirous person(s) in this colony that if any person wishes to object/suggest in updated revised plan or raise any queries/objections regarding the same in this colony, they may do so at the office of the undersigned, Room No. 401, Third Floor, Municipal Corporation Building, S.A.S. Nagar, within 15 days from the date of publication of this notice. If no information/objection is received in your office within the stipulated time, it will be understood that no objection has been received by you, and further action regarding the approval of the approved plan will be taken. No objection/report received after the deadline will be considered. Additional Deputy Commissioner cum-Competent Authority Urban Development, S.A.S. Nagar.

Govt to launch Ph-II of anti-drug drive

RUCHIKA M KHANNA TRIBUNE NEWS SERVICE

CHANDIGARH, JUNE 20

The state government is all set to start the second phase of the Yudd Nashian Virudh campaign with the primary focus on improving drug de-addiction centres and rehabilitation of addicts.

With the government claiming that the supply chain of drugs, mainly heroin, having been successfully broken in the first phase of the three-month campaign, which ended in May, the focus in the second phase will be on strengthening the drug de-addiction centres.

The government is also framing rules that bar any entity or individual from owning and operating more than five drug de-addiction centres. This is being done to stop these centres from indulging in malpractices. The rules have been framed by the Health department and are now being legally vetted before being implemented.

Sources in the Health Department said even for the entities already running multiple private drug de-addiction centres, their licences would be renewed

REINING IN REHAB CENTRES

■ The government is also framing rules that bar any entity or individual from owning and operating more than five drug de-addiction centres

■ This is being done to stop these centres from indulging in malpractices

only for five centres. The licences are re-issued every three years. These centres could be run in public-private partnership mode.

There are 177 private drug de-addiction centres in the state, of which 117 are run by just 10 entities. Two entities run over 20 centres each. In January this year, the Punjab Vigilance Bureau had suggested that the state government should look into the conditions to run a drug de-addiction centre to avoid any manipulation.

The government would also monitor the supply of buprenorphine tablets in the open market. Some of the entities running de-addiction centres have been accused of illicitly supplying buprenorphine in the open market at high prices.

Clip of doc snorting drug goes viral, probe ordered

APARNA BANERJI TRIBUNE NEWS SERVICE

JALANDHAR, JUNE 20

Health Minister Balbir Singh has ordered an inquiry into the controversy regarding the video allegedly showing a "doctor" consuming drugs. The video of the doctor reportedly based in Jalandhar has gone viral in the past few days.

When asked about the issue on Thursday, on the sidelines of the "CM Di Yogshala" event, the Health Minister said an inquiry had been marked into the matter. Civil Surgeon Dr Gurmeet Lal and the Rama Mandi police will conduct the inquiry.

Notably, the video shows a man in casual clothes laying out a white powder on a table with the help of a credit card and sniffing it. In the video, a woman (who is shooting the video) can be heard. At the end of the video, the man is seen trying to grab the camera from her. Later, the video went viral, with people claiming that the man was a doctor. The Health Department has been asked to depute a drug inspector to carry out sampling and to assist in the probe.

While the Civil Surgeon

Civil Surgeon tasked with inquiry

was unavailable for comment, Rama Mandi SHO Sukhdev Singh said, "The Health Department will investigate the issue. We will provide required assistance to them."

Meanwhile, purported CCTV footage of the same doctor has also gone viral on social media. In the second clip, he is seen slapping a woman as other people look on. However, *The Tribune* could not independently verify the veracity of the claims regarding the identity of the doctor.

Speaking on the issue, Balbir Singh said, "An inquiry is already in progress. The scourge of drugs isn't associated with any community or class of people. It affects youngsters the most, but it could affect anyone... I had marked a police and departmental inquiry almost immediately after the video came to my notice."

Asked if the identity of the man had been established, the minister said, "Everything has been done... The inquiry is almost final."

10 doctors hired on ad hoc basis

MUKTSAR, JUNE 20

The health authorities here have hired 10 MBBS doctors on ad hoc basis to address the acute shortage of medical staff at government hospitals in the district. The move comes as only three out of 12 specialist doctors posted in the district in March have reported on duty so far.

"With nearly 70 per cent of the sanctioned posts of doctor vacant, we had no option but to make temporary appointments," said sources. — TNS

PUBLIC NOTICE

To develop a residential colony named HLP Palmillas in Village Ramgarh Bhudda, Zirakpur (under the jurisdiction of Nagar Council Zirakpur), Licence No. LDC/CA-ADC (UD)/2022/04, dated 24.03.2022, was granted through Letter No. LDC/CA-ADC (UD)/2022/1026, dated 24.03.2022. Subsequently, Licence No. LDC/CA-ADC (UD)/2023/20 was issued via Letter No. LDC/CA-ADC (UD)/2023/2610, dated 06.06.2023, to M/s HLP Infratech LLP by the Joint Deputy Commissioner-cum-Estate Officer, Housing and Urban Development, S.A.S. Nagar.

Now, the coloniser/builder has sent a request to approve the revised layout plan of the colony named "HLP Palmillas", Village Ramgarh Bhudda, Zirakpur, by adding the 3 bighas 13 biswa 15.20 biswas in which the following Kharsa/khewat/khatoni numbers are included: khewat/khatoni No. 164/185, khasra No. 87/3 (01-16-0), khewat/khatoni No. 47/47 khasra No. 1618/138/4 (0-05-0), Khewat/Khatoni No. 11/11 (0-05-0) Khasra Nos. 1618/138/5 (0-05-0), 1620/138/6 (0-05-0), khewat/khatoni No. 48/48, khasra No. 1621/138/7 (0-05-0), khewat/khatoni No. 43/43 Khasra No. 1622/138/8 (0-05-0), khewat/khatoni No. 27/27 Khasra No. 1823/138/9 (0-18-0), khewat/khatoni No. 223/228 Khasra No. 114 (1-10-0), 118/3 (3-10-0), 119/3 (3-11/7.25), 115/3 (3-9-0.75), khewat/khatoni No. 50/50 Khasra No. 116/138 (0-08-0), khewat/khatoni No. 21/21 Khasra No. 1651/11107/139/5 (0-14-16), khewat/khatoni No. 11/11 Khasra No. 1107/139/3 (0-14-17), 1648/1107/139/2 (0-14-17), khewat/khatoni No. 229/254 Khasra Nos. 112/2 (1-0-15), 163/2 (2-8-0), 518/1 (0-9-0), 518/1 (0-14-17), 519 (4-0-0), 520/1 (0-9-2), 529/2 (0-5-8), 530 (2-16-0), 531/1 (0-10-8), 731/2 (2-0-10), which has been technical approved by STP Field 2 through E-Naksha portal. Before a decision is made on the approval of the revised layout plan (DRG No. AR-01, dated May 13, 2025) for the "HLP Palmillas" colony in Village Ramgarh Bhudda, Zirakpur, the public is hereby requested through this public notice to submit their suggestions or objections. It is hereby informed to the desirous person(s) in this colony that if any person wishes to object/suggest in updated revised plan or raise any queries/objections regarding the same in this colony, they may do so at the office of the undersigned, Room No. 401, Third Floor, Municipal Corporation Building, S.A.S. Nagar, within 15 days from the date of publication of this notice. If no information/objection is received in your office within the stipulated time, it will be understood that no objection has been received by you, and further action regarding the approval of the approved plan will be taken. No objection/report received after the deadline will be considered. Additional Deputy Commissioner cum-Competent Authority Urban Development, S.A.S. Nagar.

Smugglers making youth switch from heroin to meth

JUPINDERJIT SINGH TRIBUNE NEWS SERVICE

CHANDIGARH, JUNE 20

The seizure of 7.4 kg of ICE (crystal methamphetamine) on Friday near the Attari border underlines the disturbing plan of drug smugglers to make youth shift away from chitta (heroin) to a drug that is cheaper, more potent and easier to manufacture.

Acting on a tip-off, the police intercepted the high-purity ICE consignment. This marked yet another chapter in the evolving narco-war on the western frontier, with smugglers manufacturing ICE in Pakistan and Afghanistan for pushing it into India.

Officials said it's a red flag in a larger transformation of the regional drug trade. With the Taliban's ban on poppy cultivation causing a near-collapse of the opium economy in Afghanistan, traffickers have swiftly adapted by manufacturing ICE using locally available ephedra plants.

As *The Tribune* reported earlier this year, this plant-based meth is being mass-produced in makeshift labs hidden in the Afghan high-

'BUNDLING HEROIN & ICE'

■ Drug smugglers are pushing ICE as it is cheaper, more potent and easier to manufacture

■ Smugglers are 'bundling' heroin & ICE together, offering free samples of the synthetic stimulant to hook users

lands and pushed into Punjab via Pakistan with alarming consistency.

"In the past, heroin was the primary threat, but now we're battling synthetic drugs that are cheaper, deadlier and more addictive," a police official said.

The numbers paint a grim picture. From just 2 kg of ICE recovered in 2023, the figure soared to 22 kg in 2024. So far in 2025, at least 9.4 kg has been seized, including the 2 kg recovered during February raids and today's consignment, suspected to be part of a multi-drug payload.

Intelligence sources suggest that Pakistan-based smuggler Haji Salim is at the helm, orchestrating ICE shipments via drones and underground tunnels across

Punjab's sensitive border districts.

This trend isn't confined to the border belt only.

In Ludhiana, the state's industrial hub, the police had in 2022 recovered 20.8 kg of ICE—one of the largest such hauls in Punjab. The key accused, arrested from Baramulla in Jammu & Kashmir, was allegedly running a pan-India synthetic drug network with international ties, revealing how deeply ICE has penetrated Punjab's heartland.

Another prominent incident involved the seizure of the drug from Harpreet Singh, brother of Khadoor Sahib MP and pro-Khalistan leader Amritpal Singh, and his accomplice Lovepreet Singh, by the Jalandhar police.

Smugglers are reportedly bundling heroin and ICE together, offering free samples of the synthetic stimulant to hook users and expand demand. Officials had earlier told *The Tribune* this "one-plus-one" offer is part of a sinister strategy to build a parallel market for ICE in Punjab's rural pockets and urban slums.

Ropar, HP cops conduct joint anti-drug op

ROPAR, JUNE 20

The Ropar police on Friday carried out a joint operation with the Himachal Police along the district border to nab drug peddlers. Ropar SSP Gulneet Singh Khurana said 118 individuals hooked on drugs had been admitted to de-addiction centres in the district so far.

He said the Ropar police got admitted 83 addicts to government-run Nasha Mukti Kendra over the past three months to help them begin a new life. Additionally, 35 more drug addicts were also admitted for treatment and recovery.

The SSP said 220 FIRs had been registered and 346 drug traffickers arrested under the NDPS Act under the Yudd Nashian Virudh campaign in Ropar district since March 1.

He said 285 kg poppy husk, 877 gm opium, 566 gm charas, 15,275 intoxicating pills and capsules, 352 injections, 862 gm heroin, 3,228 kg intoxicating powder, 430 gm ganja (cannabis) and Rs 2,56,835 in drug money have been seized from the arrested traffickers. He said joint checkpoints had been set up by Punjab and Himachal Police to break the drug supply chain. — TNS

LORD KRISHNA COLLEGE OF EDUCATION ADHOYA AMBALA

NCTE Approved, KUK Affiliated

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HOD, LECTURERS in Education, Science and Language for the D.El.Ed. Course (No. of posts as per requirement of the Institution)
Qualifications Pay Scale and Other terms and Conditions are as per KUK/ NCTE/ UGC/ State Govt. Norms. Applications alongwith all documents and 5 photos must reach to college office & Dean of Colleges (for B.Ed.), KUK within 15 days from the date of this advertisement.
Ph.: 9996813655, 9896113138 E-mail: lkcoe@rediffmail.com CHAIRMAN

NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)
Nangal Unit, Naya Nangal-140 126 (Punjab)

REF. No. NFN/2025-27/(HR)/(Admin)/316 Dated : 21.06.2025

TENDER NOTICE

Description of Work	Job of "Housekeeping of NFL Hospital, Public Health, Guest House & FSS School etc.". Naya Nangal
Estimated cost for 2 years (Rs.)	222.06 Lakh including GST
Cost of Tender Documents (Rs.)	NIL
Earnest Money Deposit: (Rs.)	1,00,000/- (One Lakh)
Availability of Tender Documents	GeM Portal and NFL Website: www.nationalfertilizers.com
Place of opening of Price Bid	Office of CM (HR), Nangal Unit
Closing Date for filling the Tender	21 Days from 1 st Date of publication of Tender on GeM Portal
Tender Opening Date	As per GeM
Chief Manager (HR)	

G.M.N COLLEGE AMBALA CANTT-133001

Email: gmncollege@gmail.com Ph.: 0171-2640321
Website: www.gmncollegeambala.ac.in

Applications are invited for the following Faculty posts to teach 04 Years Integrated Teacher Education Programme (ITEP) B.A.-B.Ed. (Secondary and Middle) as per NCTE Regulations under Self-financing scheme.

PROFESSOR/ ASSOCIATE PROFESSOR in Education: 01

ASSISTANT PROFESSOR in Liberal Discipline Pedagogy or Education Studies: History-2, Geography-2, Political Science-2, Economics-02, English-02, Modern Indian Language (Hindi/ Punjabi/ Sanskrit)-01, Educational Studies-03

PART TIME FACULTY Health and Physical Education -01, Art Education -01, Career Guidance and Counselling -01.

Qualification: As per Gazette Notification (Sr. No. 442 November 22, 2018) of File No. NCTE-Reg/011/80/2018-MS(Regulation)-HQ Dated November 20, 2018 and Kurukshetra University, Kurukshetra norms displayed on college website.

Eligible candidates may apply on the prescribed form available in the college and on the college website www.gmncollegeambala.ac.in within 10 days of the advertisement with requisite documents to Principal, GMN College, Ambala Cantt-133001, Haryana and send a copy of the same to the Dean of Colleges, K.U.K.

FACULTY ALSO REQUIRED FOR BBA, BCA, BCA (ARTIFICIAL INTELLIGENCE), MBA & MCA

ADVERTISEMENT No. 01/2025 General Secretary

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Person	BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED
2	Date Of Incorporation Of Corporate Person	02.01.2019
3	Authority Under Which Corporate Person Incorporated / Registered	REGISTRAR OF COMPANIES – CHANDIGARH
4	Corporate Identity Number Of Corporate Person	U72200CH2019PTC042315
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	131 SECTOR 44A, Chandigarh, CHANDIGARH, Chandigarh, India, 160047
6	Liquidation Commencement Date Of Corporate Person	10.05.2025
7	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Manoj Kumar Anand, Add:- 3rd Floor, 2nd Community Centre, (Near PVR/McDonald's), Naraina, New Delhi-110028 Email: brandv2025@gmail.com Phone No. - 011-45051903,45641903 Registration No: IBBI/PA-001/IBBI/PA-001/IP-P00084/2017-18/10180
8	Last Date For Submission Of Claims	20.07.2025

Notice is hereby given that the BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED has commenced voluntary liquidation on 10.05.2025 (ROC (Chandigarh) approval yet to come for relevant Form MGT-14 and after that relevant Form GNL-2 shall be filed).

The stakeholders of BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 20.07.2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Anand Liquidator
BRAND NETWORKS APAC SOLUTIONS PRIVATE LIMITED
IP Registration No: -IBBI/PA-001/IP-P00084/2017-18/10180
E-mail ID: -brandv2025@gmail.com
Contact No: - 011-45051903,45641903

Place: New Delhi
Date: 21.06.2025

Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K.G Marg, New Delhi-110001.
Phoness: 011-23357471, 23357472, 23705414, Website: www.pnbhousing.com
Bikaner Branch:- PNB Housing Finance Ltd. B-46-B, 2nd Floor, Sardul Sanj, Bikaner-334002

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTERESTS (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE We, the PNB Housing Finance Limited (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to non-payment of instalments/interest. The contents of the same are the defaults committed by you in the payment of instalments of principal, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of the aforesaid notice along with up-to-date interest and charges, failing which PNBHFL will take necessary action/measures under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tenderpay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNBHFL only till the date of publication of the notice for sale of the secured assets by public auction, by invoking quotations, tender from public or by private treaty. FURTHER, you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Sr. No.	Loan Account No.	Name/ Address of Borrower and Co- Borrower (s)	Name & Address of Guarantor(s)	Property (ies) Mortgaged	Date of Demand Notice	Amount U/s as on date Demand Notice
1.	0001289	Rajni Ram, Behind Jamshethwar Dham Kanta, Jarwar Pura, Nokha, Rajasthan-334803, Bikanerwala Sweets, Bawal, Rewari, Haryana-123401.	NA	Patta No.947 H. Jamshethwar Dham Kanta, Jarwarpura, Nokha, Bikaner-334803, Rajasthan, Nokha, Bikaner-334001, Rajasthan.	11-06-2025	Rs. 11,64,657.16/- (Rupees Eleven Lakh Sixty Four Thousand Six Hundred Fifty Seven and Sixteen Paise only)

Place: Haryana, Dated: 21.06.2025 Authorized Officer (M/s PNB Housing Finance Ltd.)

PUBLIC NOTICE

To develop a residential colony named HLP Palmillas 2 in Village Ramgarh Bhudda, Zirakpur (under the jurisdiction of Nagar Council Zirakpur), Licence No. LDC/CA-ADC (UD)/2023/21, dated 06.06.2023, was granted through Letter No. LDC/CA-ADC (UD)/2023/2619, dated 06.06.2023 to M/s HLP Infratech LLP by the Additional Deputy Commissioner-cum-Competent Authority, Housing and Urban Development, S.A.S. Nagar.

Now, the coloniser/builder has sent a request to approve the revised layout plan of the colony named "HLP Palmillas 2", Village Ramgarh Bhudda, Zirakpur, by adding the 6 bighas 0 biswa 0 biswas in which the following Kharsa/khewat/khatoni numbers are included: khewat/khatoni No. 286/346 khasra No. 443 (4-0-0), 850/444 (2-9-0) and khewat/khatoni No. 296/359 Khasra No. 445 (4-0-0), 446 (4-0-0), 447 (4-0-0), 448 (4-0-0), 449/2 (2-9-0), 851/444 (1-11-0) and 852/452/2 (0-16-0), which has been technical approved by STP Field 2 through E-Naksha portal. . Before a decision is made on the approval of the revised layout plan DRG No. AR-01 (A) dated May 13, 2025) for the "HLP Palmillas 2" colony in Village Ramgarh Bhudda, Zirakpur, the public is hereby requested through this public notice to submit their suggestions or objections. It is hereby informed to the desirous person(s) in this colony that if any person wishes to object/suggest in updated revised plan or raise any queries